

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C). No. 321 of 2020

Krishna Kant Jha Petitioner

Vs.

The State of Jharkhand & Ors. ... Opposite Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

04/ 10.09.2021 Mr. Rakesh Kumar Shahi, learned counsel for the opposite party-State submits that entire amount under the retiral benefits have already been paid to the petitioner and averment to that effect has been made in para 13 to the show cause reply. However, same has been denied by the learned counsel for the petitioner.

Let an affidavit be filed by the learned counsel for the petitioner that he has not received a single penny under the head of retiral benefits, within a period of four weeks.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)

Punit/-